

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.168/2017
In
CP NO.225/Chd/CHD/2017**

Vishal Singla ...Petitioner
Vs.
Vishal Liquor Pvt.Ltd. & Ors. ...Respondents

Present: Mr. P.D.Sharma and Mr. G.S.Sarin, both Practicing Company Secretaries for petitioner.
Mr.Vishal Singla, petitioner in person.
Ms.Poonam Verma, Advocate for Respondent No.2
Mr.Gaurav Singla, Director of Vishal Liquor Pvt.Ltd. in person.

As per office report, petitioner has filed rejoinder to the written statement as well as rejoinder to the application. The practising company secretary of the petitioner and learned counsel for respondents submits that the petitioner has complied with the directions with regard to the list of creditors and debtors etc. as was observed in the order dated 27.11.2017.

List the matter for arguments on 12.02.2018.

Sd/-

(Justice R.P. Nagrath)
Member(Judicial)

December 15, 2017
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